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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1804/93

New Delhi, 6.9.1994

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri K. K. Singh,
R/O H-55 Naraina Vihar,
New Delhi - 110028.

... Applicant

By Advocate Shri Sthan Lal

Versus

1. Union of India through
Secretary, Ministry of
Urban Development,
Nirman Bhawan, New Delhi.
2. Director General of Works,
Central Public Works Deptt.,
Nirman Bhawan, New Delhi.
3. The Chief Controller of Accts.,
Ministry of Urban Development,
Nirman Bhawan, New Delhi. ... Respondents

By Advocate Ms. Sumedha Sharma, proxy for
Shri Jog Singh, Adv.

O R D E R (ORAL)

In this application Shri K. K. Singh, retired
Assistant Engineer, CPWD, has sought various reliefs,
connected with delayed payment of his retiral dues.

2. After hearing Shri Sthan Lal for the applicant
and Ms. Sumedha Sharma, proxy counsel for Shri Jog
Singh, for the respondents, and perusing the materials
on record, this application is disposed of as under :-

- i) The applicant has prayed for 12% interest w.e.f.
1.9.90 to 30.9.90 on delayed payment of GPF
accumulations amounting to Rs.1,57,301/- under
Rule 11(4) of the G.P.F. Rules, 1960. The learned
counsel for the respondents present, upon
instructions from Shri I. M. Gupta, Assistant

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Accounts Officer, Pay & Accounts Office, CPWD, who was present in the court, admits that the said claim is valid and agrees to pay the same within 15 days from the date of receipt of a copy of this judgment. They should do so accordingly.

ii) As regards missing credits @ Rs. 50/- per month, the applicant contends that he has not received the credits for 3/73 and 4/67 to 3/70, that is, 36 months, except for two months, that is, he has not received the credit for 34 months. The respondents state that these credits relate to the period of one month (3/73) when the applicant was serving with the C.W.C. and the remaining 34 months when the applicant was serving with the NDMC. It is further stated that the respondents are in correspondence with the NDMC and they undertake to pay the same to the applicant within four months from the date of receipt of a copy of this judgment, together with interest @ 12% p.a. on each of the missing credits from the date they arose till the date of actual payment.

3. This application is disposed of accordingly.
No costs.

Anil Agarwal
(S. R. Adige)
Member (A)

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